

IN THE HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH

CRWP-838-2021 (O&M)

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Rajvir Singh alias Raja v. State of Punjab and another

Present: Mr. J.S. Thakur, Advocate for the petitioner.

Mr. H.S. Grewal, Additional Advocate General, Punjab.

Case has been heard through Video Conferencing on account of COVID-19 Pandemic.

Petitioner has a grievance that he filed a parole application dated 16.12.2020 which is pending with the authorities and no decision has been taken thereon.

Notice of motion.

Mr. H.S. Grewal, Additional Advocate General, Punjab, accepts notice.

A query has been put to Mr. Grewal about the reasons for inordinate delay in deciding the parole application of the petitioner. He prays for some time to seek instructions from the Additional Chief Secretary (Homes) and the Director General of Police (Prisons). He has also been asked whether any mechanism can be worked out for the authorities to visit jail premises at regular intervals to dispose of such applications. He submits that he shall get instructions regarding this as well.

To come up on 12.2.2021.

(RAJAN GUPTA)
JUDGE

February 9, 2021
gbs

(KARAMJIT SINGH)
JUDGE